

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

RAJYA SABHA

**STARRED QUESTION NO. 100
TO BE ANSWERED ON 19.12.2018**

NATIONAL POLICY ON DOMESTIC WORKERS

***100. SHRIMATI VANDANA CHAVAN:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) when will the National Policy on Domestic Workers be finalised;**
- (b) whether in the process of drafting the policy, Government has undertaken a survey to determine the number of people/ children engaged in domestic work;**
- (c) if so, the State-wise total number of children and people engaged in domestic work; and**
- (d) the plan of Government to ensure safeguards for these people, particularly children, so as to protect them from all forms of abuse and exploitation?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (d): A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE
RAJYA SABHA STARRED QUESTION NO. 100 FOR ANSWER ON
19.12.2018 REGARDING NATIONAL POLICY ON DOMESTIC WORKERS
SHRIMATI VANDANA CHAVAN**

(a) Discussions are under way regarding a National Policy for Domestic Workers. The salient features of the proposed policy are given in Annexure 'I'.

(b) & (c) No such survey has been undertaken. However, as per the data collected by National Sample Survey Organisation (NSSO) Statistics-2011-2012, 68th round) estimated 3.9 million are employed by private households, of which 2.6 million people are female domestic workers.

(d). As explained in (a) above, to protect these people from all forms of exploitation, discussions are under way regarding a National Policy for Domestic Workers. The Central Government has also enacted the Child and Adolescent Labour (P&R) Act, 1986 which prohibits the engagement of children below 14 year of age in all occupations or processes.

Annexure-I

Salient features of the proposed draft National Policy on Domestic Workers.

- (i) Inclusion of Domestic Workers in the existing legislations
- (ii) Domestic workers will have the right to register as unorganized workers. Such registration will facilitate their access to rights & benefits.
- (iii) Right to form their own associations/unions
- (iv) Right to minimum wages, access to social security
- (v) Right to enhance their skills
- (vi) Protection of Domestic Workers from abuse and exploitation
- (vii) Domestic Workers to have access to courts, tribunals for grievance redressal
- (viii) Establishment of a mechanism for regulation of private placement agencies
